

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CP-192/95
OA-234/95
MA-2162/95

Date of decision 4.9.95

Hon'ble Shri N.V.Krishnan, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

1. Shri K.M.Agrahari,
S.R.E.O.,
Directorate of Employment,
2- Battery Lane, Delhi.

.... Petitioner

(By Advocate Shri R.P.Sharma)

versus

1. Shri P.P.Chauhan,
Chief Secretary,
Govt.of N.C.T. of Delhi,
5- Sham Nath Marg,
Delhi.
2. Shri H.D. Birdi,
Secretary(Employment),
2- Battery Lane,
Delhi.
3. Smt.Manju Karmehu,
A.D.(UG/EMI),
now posted as Assistant Director
Employment Exchange,
Directorate of Employment,
2- Battery Lane, Delhi.

.... Respondents

ORDER (ORAL)

(Hon'ble Shri N.V.Krishnan, Vice Chairman(A)

We have heard him. The contempt alleged is in respect of the order dated 15-9-93 which directs the respondents to consider the representation of the applicant and pass a speaking order within three months from the date of its receipt. Admittedly the order is required to be passed on or before 21.12.93. The contempt application is filed only on 29-8-1995.

Learned counsel for the applicant states that MA 2162/95 has been filed for condonation of delay. In contempt matter there is no provision for filing the MA. Accordingly, the MA-2162 is dismissed.

(28)

In the circumstances, learned counsel seeks permission to withdraw the contempt petition with liberty to pursue other available remedies. Permission is granted. Petition is dismissed as withdrawn on the above terms.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)

Member (J)

N.V.Krishnan

(N.V.Krishnan)

✓ 4.9.15

Vice Chairman (A)

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